

**GOVERNMENT OF INDIA  
POWER  
LOK SABHA**

STARRED QUESTION NO:88  
ANSWERED ON:30.07.2010  
BACHAT LAMP YOJANA  
Rajesh Shri M. B.;Sivasami Shri C.

**Will the Minister of POWER be pleased to state:**

- (a) the amount sanctioned by the Union Government for the Bachat Lamp Yojana along with the subsidy being given for the replacement of incandescent bulbs with the Compact Fluorescent Lamps (CFLs);
- (b) the details of the various agencies involved in the implementation of the scheme in the States, State-wise;
- (c) whether the scheme has been successful in achieving its objectives of replacing the incandescent bulbs with the CFLs in the country including Tamil Nadu;
- (d) if so, the details of the achievements made so far in the implementation of the scheme in various States and if not, the reasons therefor; and
- (e) the corrective measures taken or proposed to be taken by the Government in this regard?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF POWER (SHRI SUSHILKUMAR SHINDE)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF STARRED QUESTION NO. 88 TO BE ANSWERED IN THE LOK SABHA ON 30.07.2010 REGARDING BACHAT LAMP YOJANA.

(a): The amount allotted by Central Government for the Bachat Lamp Yojana (BLY) scheme is Rs. 48 crore. There is no subsidy being provided for the replacement of incandescent bulbs with compact fluorescent lamps (CFLs). The Government of India resources are used for registration of the Programme of Activities (PoA), monitoring and verification of savings which will lead to the issuance of carbon credits under the Clean Development Mechanism.

(b): The list of various agencies involved in the implementation of the BLY scheme in the States is at Annex.

(c) & (d): The Government of India, under the BLY, facilitates the registration of these activities of the suppliers as Clean Development Mechanism (CDM) projects. Since it is both expensive and time consuming to register single stand-alone CDM projects, the Government of India has registered a nationwide umbrella CDM Programme of Activities (PoA) for this purpose. Any supplier can now develop a project for a specific geographical region, and register it as a CDM project under the PoA if it is completely consistent with PoA requirements. The project registration under the PoA takes a few months whereas the registration of standalone projects takes 1.5 to 2 years. The pilot projects in Andhra Pradesh and Haryana registered as stand alone projects were successfully implemented. The PoA was registered with the CDM Executive Board of the United Nations Framework Convention on Climate Change (UNFCCC) on 29.04.2010. A number of States will be covered under the PoA.

Further, Electricity Distribution Companies in 16 states have initiated the implementation of Bachat Lamp Yojana by identifying investors in their respective areas of operation. Till date 158 lakh CFLs have already been distributed under the stand alone CDM and PoA projects. Tamil Nadu State Electricity Board has also selected investors to implement the BLY In the state.

(e): As of now, there are no corrective measures required to be taken by the Government in this regard.